

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 2**  
**(IB)-423(PB)/2023**

**IN THE MATTER OF:**

Punjab National Bank International Limited                   .... Petitioner/Applicant  
Vs.  
MBL (MP) Toll Road Company Limited                           .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Financial Creditor : Mr. Mithilesh Kumar Pandey, Mr. Rahul, Adv.  
For the Respondent : Ms. Anusuya Salwan, Adv.

**ORDER**

Heard, Ld. Counsel Mr. Mithilesh Kumar Pandey appearing on behalf of the Financial Creditor and Ld. Counsel Ms. Anusuya Salwan appearing on behalf of the Respondent.

For continuation of argument, at request and with consent of the parties, list the matter for a physical hearing **on 23.04.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**